

नई दिल्ली में अधिष्ठात्रिकी और परामर्श सेवा व्यवसाय में परिचालित इंडीयन इजीनियरिंग प्राइवेट लिमिटेड के वार्षिक वित्तीय विवरणों के लिए दिवाला समझौता प्रक्रिया

Table with 2 columns: S. No. and Details. Contains 16 rows of information regarding the company's financial statements and legal proceedings.

हस्ता/- सुयंशु गुप्ता रिजोल्यूशन प्रोफेशनल इंडीयन इजीनियरिंग प्राइवेट लिमिटेड

पंजीकरण सं.: IBB/PA-002/IP-NO0216/2017-18/10668

जीवीपी इन्फोटेक लिमिटेड (पूर्व में फोर्ब्स डायनेमिक सॉल्यूशंस लिमिटेड के नाम से जाना जाता है)

- 1. एतद्वारा सूचित किया जाता है कि जीवीपी इन्फोटेक लिमिटेड (कंपनी) के सदस्यों की 12वीं वार्षिक आम बैठक (एजीएम) शुक्रवार, 27 सितंबर, 2024 को शाम 04.00 बजे (आईएसटी) वीडियो कॉन्फ्रेंसिंग (वीसी)/अन्य ऑडियो विजुअल माध्यमों (ओएवीएम) के माध्यम से आयोजित की जाएगी...

LIMITED Place, New Delhi-110019 Phase-I, New Delhi-110020

Annual Meeting (AGM) of Modi Naturals Conference ("VC")/Other Audio Visual

copies of the Notice of the AGM along with the Notice of the Meeting.

Members of the Company are requested to register their relevant depositories through their

for financial year 2023-24 will also be available on the website of the

Members of the Company are requested to vote remotely on the business as set

Members in accordance with the applicable before 08th September 2024.

For Modi Naturals Limited Sd/- Akshay Modi Jt. Managing Director

सार्वजनिक सूचना

कंपनी (निगमन) नियम, 2014 के नियम-30 के अनुसार, एक राज्य से दूसरे राज्य में कंपनी के पंजीकृत कार्यालय को बदलने के लिए समाचार पत्र में विज्ञापन

एतद्वारा आम जनता को सूचित किया जाता है कि कंपनी अधिनियम, 2013 की धारा 13 के तहत केन्द्र सरकार को आवेदन पत्र प्रस्तुत करने का प्रस्ताव रखती है।

किसी भी व्यक्ति का हित अगर कंपनी के पंजीकृत कार्यालय में प्रस्तावित परिवर्तन के कारण प्रभावित होता है तो वह व्यक्ति निवेशक शिकायत प्रारूप फॉर्म भर कर एनसीए-ए 21 पोर्टल

किसी भी व्यक्ति का हित अगर कंपनी के पंजीकृत कार्यालय में प्रस्तावित परिवर्तन के कारण प्रभावित होता है तो वह व्यक्ति निवेशक शिकायत प्रारूप फॉर्म भर कर एनसीए-ए 21 पोर्टल

किसी भी व्यक्ति का हित अगर कंपनी के पंजीकृत कार्यालय में प्रस्तावित परिवर्तन के कारण प्रभावित होता है तो वह व्यक्ति निवेशक शिकायत प्रारूप फॉर्म भर कर एनसीए-ए 21 पोर्टल

WOODSVILLA LIMITED Regd. off: E-4 2nd Floor Defence Colony, New Delhi, India, 110024

NOTICE OF 36th AGM AND REMOTE E-VOTING INFORMATION

NOTICE is hereby given that the 36th Annual General Meeting of the Company is scheduled to be held on Sunday, 29th September, 2024 at 5:00 PM. (IST) THROUGH VIDEO CONFERRING(VC)/OTHER AUDIO VISUAL MEANS(OAVM)

In compliance with the circulars, the Notice convening the 36th AGM and the Annual Report for the financial year 2023-2024 have been sent to the members electronically

This Notice of 36th AGM and the Annual Report 2023-24 will also be available on the Company's website www.woodsvilla.in and on the websites of the Stock Exchanges

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with the rules made there of and Regulation 44 of SEBI (LODR) Regulations, 2015, the company is providing e-voting facility to its members holding shares as on Sunday,

The e-voting period commences on Thursday 26th September 2024 at 09:00A.M and ends on Saturday 28th September 2024 at 05:00 P.M.

The voting through electronic means shall not be allowed beyond 05:00 P.M. on 28th September 2024.

Any person who becomes the member of the company after dispatch of notice of AGM and holding shares as on cut off date i.e., 22nd September, 2024, may obtain the login id and password by sending a request to evoting@nsdl.co.in or info@masserv.com.

ENCHANTE JEWELLERY LIMITED

CIN: L74899HR1995PLC032759

Registered Office: Plot No. 3 & 4, Udyog Vihar, Phase-IV, Gurugram-122015, Haryana.

Website: www.enchantejewellery.co.in

Email: enchant@enchantjewellery.co.in

NOTICE OF THE 38TH ANNUAL GENERAL MEETING & INFORMATION OF REMOTE E-VOTING

Notice is hereby given that the 38th Annual General Meeting of the Members of 'Enchante Jewellery Limited' for the Financial Year 2023-24 will be held on **Monday, the 30th day of September, 2024 at 9:00 A.M.** at #12, Sector-28, Gurugram-122001, Haryana. The Integrated Annual Report, Route Map, Proxy Form and Attendance Slip have been physically sent to all the Members whose addresses are registered with the Company's RTA & Depository Participants.

The above documents are also available and can be downloaded from www.enchantjewellery.co.in/; www.evoting.nsdl.com/; www.cdslindia.com/; <https://instavote.linkintime.co.in/>.

In compliance with the provisions of Section 108 of the Companies Act, 2013 read with Companies (Management and Administration) Rules, 2014 and Regulation 44 of SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015, the Members are provided with a facility to cast their votes on all Resolutions set forth in the Notice using remote e-voting facility (to vote electronically from place other than the venue of the AGM).

The voting rights of the Members (for voting through remote e-voting or through polling papers at the meeting) shall be in proportion to their respective the Paid-Up Equity Share Capital held in the Company as on **Monday, 23rd September, 2024 ('Cut-off date')**.

The remote e-voting period will commence on **Friday, 27th September, 2024 from 9.00 A.M. (IST) and will end on Sunday, 29th September, 2024 at 5.00 P.M. (IST)**. During this period, Members may cast their votes electronically and the facility will be disabled thereafter.

The facility for voting, through polling paper shall be made available at the venue of the Meeting itself. The members attending the Meeting, who have not cast their votes through remote e-voting, shall be able to exercise their voting rights at the meeting through polling paper. The Members who have already cast their vote through remote e-voting may attend the Meeting but shall not be entitled to cast their vote again.

Any person, who becomes a member of the Company after dispatch of the Notice of the Meeting, and holds shares as on the cut-off date, may obtain the login ID and password by sending a request at 'enotices@linkintime.co.in'. The detailed procedure for obtaining 'User ID' and 'Password' is also provided in the Notice of the Meeting, which is available on above-mentioned Websites. However, if the Member is already registered with NSDL/CDSL for remote e-Voting, then his existing login ID and password may be used for casting the vote.

For details relating to remote e-voting, please refer to the detailed Notice of the 38th Annual General Meeting of the Company. If you have any queries relating to remote e-voting, please refer to the 'Frequently Asked Questions' (FAQs) and e-voting manual for Shareholders available at 'Instavote-Linkintime.co.in' or Contact: 022-49186000 or send a request to 'enotices@linkintime.co.in'. In case of grievances connected with facility for remote e-voting, please contact at the following:

Link Intime India Private Limited
Noble Heights, 1st Floor, C-1 Block, Near Savitri Market, Janak Puri, New Delhi - 110058
Phone: +91-11-494 11000; Fax: +91-11-414 10591; Website: delhi@linkintime.co.in
Contact Person: Ms. Jyoti Singh, Team Member

By the Order of the Board of Enchante Jewellery Limited

Sd/-
C.L. Mehra (Director)

DIN: 02132465

Date: 07/09/2024

Place: Gurugram

Add: S-555, G.K.-II, New Delhi-110048

GDL LEASING AND FINANCE LIMITED

CIN: L74899DL1994PLC057107

Regd. Office: 206, Second Floor, Vardhman Diamond Plaza, Plot No.3 DDA

Community Centre, D.B. Gupta Road, Motia Khan, Pahar Ganj, New Delhi -110055

Tel. No. 011-69206216 | Email : info123gdl@yahoo.com

Website: www.gdlleasing.com

NOTICE OF 31st ANNUAL GENERAL MEETING

Notice is hereby given that the 31st Annual General Meeting (AGM) of the members of the company will be held on **Monday, the 30th September, 2024 at 09.30 A.M.** at 220/4, Singhu Village, Near Singhu Border, Delhi-110040 to transact the businesses mentioned in the Notice of said AGM, which has been dispatched through electronic mode to the Members on 05th September, 2024, along with the Annual Report for the year ended 31st March, 2024.

Further, Pursuant to section 91 of the companies act, 2013 the register of members and transfer book will remain closed from **Tuesday, 24rd September, 2024 to Monday, 30th September, 2024 (Both days inclusive) for the purpose of 31st AGM.**

In pursuance of section 108 of the Companies Act, 2013 read with rule 20 of the Companies (Management and Administration) Rules, 2014 as amended and Regulation of the SEBI (LODR), Regulation 2015, the Company is providing e-voting facility to its Members as provided by CDSL on all resolution as set out in the Notice of 31st AGM. Members of the company may transact the business through voting by electronic means.

1. The remote e-voting facility commence at **09.00 a.m. on Friday, 27th September, 2024 and will end at 5.00 p.m. on Sunday, 29th September, 2024** for all shareholders, whether holding shares in physical form or in dematerialized form. The e-voting module shall be displayed by CDSL for Voting. Remote e-voting shall not be allowed beyond the said date and time.

2. The cut-off date to determine eligibility to cast votes by electronic Voting is **Monday, 23rd September, 2024.**

3. A person, who acquires shares & become shareholders of the company after dispatch of Notice and holding shares as of the cut-off date can do remote e-voting by obtaining login-id and password by sending an e-mail to helpdesk.evoting@cdslindia.com / admin@skytinera.com by mentioning their folio no./DP ID and Client ID No. However if such shareholder is already registered with CDSL for remote e-voting then existing user id and password can be used for remote e-voting.

SUP
Regd. Off: 1
CIN: L65999
E-mail:

NOTICE is hereby given on Monday, 30th September, 2024 at 11:00 AM at 59/17, Ground Floor, Bahubali Apartments, New Rohtak Road, New Delhi - 110005 to transact the business as set out in AGM Notice dated 05th Day of September, 2024.

The Notice convening the 40th AGM and the Annual Report for the financial year 2023-2024 have been sent to the members electronically to the e-mail ID registered by them with the Company/ Depository Participants and have been dispatched as per the permitted mode to those members who have not registered their e-mail id's with the company/ Depository Participants on or before 30.08.2024.

Place: New Delhi
Date: 06.09.2024

RAI BAH

Regd. Office: B
Fac
Phone: 418

NOTICE TO

Notice is hereby held on Monday, 23rd September, 2024 at 9:00 A.M. (IST) and will end on Sunday, 29th September, 2024 at 5:00 P.M. (IST). During this period, Members may cast their votes electronically and the facility will be disabled thereafter.

DATE : 03.09.2024
PLACE : NEW DELHI

NOTICE OF

Notice is hereby registered on Monday, 23rd September, 2024 at 9:00 A.M. (IST) and will end on Sunday, 29th September, 2024 at 5:00 P.M. (IST). During this period, Members may cast their votes electronically and the facility will be disabled thereafter.

ASSOCIATED FINMAN LIMITED

Regd. off: 59/17, Ground Floor, Bahubali Apartments, New Rohtak Road New Delhi, 110005

CIN: L65910DL1984PLC018871 Website: www.associates.net.in

Email: associateffinman1984@gmail.com
Ph. No: 011-32963521

NOTICE

NOTICE is hereby given that the 40th Annual General Meeting of the Company is scheduled to be held on Monday, the 30th Day of September, 2024 at 11:00 AM at 59/17, Ground Floor, Bahubali Apartments, New Rohtak Road, New Delhi - 110005 to transact the business as set out in AGM Notice dated 05th Day of September, 2024.

The Notice convening the 40th AGM and the Annual Report for the financial year 2023-2024 have been sent to the members electronically to the e-mail ID registered by them with the Company/ Depository Participants and have been dispatched as per the permitted mode to those members who have not registered their e-mail id's with the company/ Depository Participants on or before 30.08.2024.

Pursuant to the provisions of Section 108 of the Companies Act, 2013 read with the rules made thereof and Regulation 44 of SEBI (LODR) Regulations, 2015, the company is providing e-voting facility to its members holding shares as on Monday, 23rd September, 2024 being cut off date, to exercise their vote on business to be transacted at the meeting of the company. The members may cast their vote by using an electronic voting system from a place other than that of the venue of meeting (e-voting). The company has engaged CDSL to provide remote e-voting facility. The details pursuant to the provisions of the Companies Act, 2013 and rules thereof are as under:

1. E-voting period commences on Friday 27th September 2024 at 09:00 A.M and ends on Sunday 29th September 2024 at 05:00 P.M
2. The voting through electronic means shall not be allowed beyond 05:00 P.M. on 29th September 2024.
3. The share transfer book of the Company will remain closed from Tuesday, 24th September, 2024 to Monday, 30th September, 2024 (both days inclusive) for the purpose of the Annual General Meeting.
4. Any person who becomes the member of the company after dispatch of notice of AGM and holding shares as on cut off date i.e., 23rd September, 2024, should follow the same procedure for e-Voting as mentioned in the Notice of the Company.
5. The notice of AGM is also available on the company's website www.associates.net.in and www.evotingindia.com.
6. In case you have queries or issues regarding e-voting, you may refer the FAQ's and e-voting manual available at www.evotingindia.com under help section or call the toll free no 1800225533 or send a mail at helpdesk.evoting@cdslindia.com
7. A member may participate in the AGM even after exercising his/her right to vote through remote e-voting but shall not be allowed to vote again in the meeting. Scrutinizer's decision on the validity of the ballot shall be final.

Pursuant to the Regulation 44 of SEBI (LODR) Regulation 2015, members who do not have access to e-voting facility, may exercise their vote at the AGM of the company by submitting ballot forms which will be distributed at the venue of the AGM.

For Associated Finman Limited

Sd/-
Dhiraj Gupta
Chairman & Managing Director
DIN: 02322666

Place: New Delhi
Date: 06.09.2024

**FORM G
INVITATION FOR EXPRESSION OF INTEREST FOR ECA ENGINEERING PRIVATE LIMITED OPERATING IN ENGINEERING AND CONSULTANCY SERVICES BUSINESS AT NEW DELHI**
(Under sub-regulation (1) of regulation 36A of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

RELEVANT PARTICULARS	
1. Name of the corporate debtor along with PAN & CIN/ LLP No.	ECA ENGINEERING PRIVATE LIMITED PAN No.: AAACE0377M CIN : U74899DL1986PTC023619
2. Address of the registered office	Registered Office : G-9 Harsh Bhawan, 64-65 Nehru Place, New Delhi, Delhi-110019
3. URL of website	Not Applicable
4. Details of place where majority of fixed assets are located	No Fixed Assets of Corporate Debtor as per the provisional financial statements as on CIRP Commencement date i.e. 9th July, 2024
5. Installed capacity of main products/ services	NIL
6. Quantity and value of main products/ services sold in last financial year	NIL
7. Number of employees/ workmen	NIL
8. Further details including last available financial statements (with schedules) of two years, lists of creditors are available at URL:	Details can be sought by email to Resolution Professional at cirp.ecaengg@gmail.com
9. Eligibility for resolution applicants under section 25(2)(h) of the Code is available at URL:	Details can be sought by email to Resolution Professional at cirp.ecaengg@gmail.com
10. Last date for receipt of expression of interest	23.09.2024
11. Date of issue of provisional list of prospective resolution applicants	03.10.2024
12. Last date for submission of objections to provisional list	08.10.2024
13. Date of issue of final list of prospective resolution applicants	17.10.2024
14. Date of issue of information memorandum, evaluation matrix and request for resolution plans to prospective resolution applicants	22.10.2024
15. Last date for submission of resolution plans	21.11.2024
16. Process email id to submit Expression of Interest	cirp.ecaengg@gmail.com

Dated : 06.09.2024
Place : Delhi

Sd/-
Sudhanshu Gupta
Resolution Professional
ECA Engineering Private Limited
Regn. No. - IBB/PA-002/IP-N00216/2017-18/10668
Address: 311, Agarwal Chamber-2, Plot No. 30, 31, Veer Savarkar Block, Opp. Metro Pillar No. 58, Shakarpur, East Delhi-110092
Email Address: cirp.ecaengg@gmail.com, sg.1973@rediffmail.com
Contact No. : +91-9811547321



NUPUR RECYCLERS LIMITED